

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA.No.1221/2015**

**Dated Monday, the 8<sup>th</sup> day of July, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1.V.G.Chandrasekaran,  
No.145, 5<sup>th</sup> Street, Uzhaipalar Nagar,  
Pattabiram, Chennai 600 072.

2.A.L.Elumalai,  
No.2/8, Kulakkarai Street, Defence Colony,  
Avadi, Chennai 600 055.

3.K.Subramani,  
No.48/42, Puthur Nedunchalai,  
Ambathur, Chennai 600 053.

**...Applicants**

By Advocate M/s D.Prabhu Mukunth Arunkumar

**Vs.**

1.Union of India rep. By  
The Secretary to Government of India,  
Ministry of Defence, South Block,  
New Delhi 110 011.

2.The Director General of Ordnance Services,  
MGO's Branch, IHQ of MOD (Army) II Floor,  
'A' Wing, Sena Bhavan, DHQ PO,  
New Delhi 110 011.

3.The Commandant, Ordnance Depot,  
IAF Post, Avadi, Chennai 600 055.

**...Respondents**

By Advocate Mr.J.Vasu

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

When the matter is called, learned counsel for the applicants is represented by a proxy counsel. Learned counsel for the respondents is present and ready for arguments. Even though the matter is posted under the caption "For Dismissal", the counsel on record for the applicants is not available. It seems that he is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

**(T.JACOB)  
MEMBER (A)**

**08.07.2019**

**(P.MADHAVAN)  
MEMBER (J)**

M.T.